

ITEM NO.26

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos. 20074-20088/2024

(Arising out of impugned final judgment and order dated 01-08-2024 in OS No. 1/2023 01-08-2024 in OS No. 2/2023 01-08-2024 in OS No. 4/2023 01-08-2024 in OS No. 5/2023 01-08-2024 in OS No. 6/2023 01-08-2024 in OS No. 7/2023 01-08-2024 in OS No. 9/2023 01-08-2024 in OS No. 11/2023 01-08-2024 in OS No. 12/2023 01-08-2024 in OS No. 13/2023 01-08-2024 in OS No. 14/2023 01-08-2024 in OS No. 15/2023 01-08-2024 in OS No. 16/2023 01-08-2024 in OS No. 17/2023 01-08-2024 in OS No. 18/2023 passed by the High Court Of Judicature At Allahabad)

COMMITTEE OF MANAGEMENT, TRUST SHAHI
MASJID IDGAH

Petitioner(s)

VERSUS

BHAGWAN SHRIKRISHNA VIRAJMAN & ORS.

Respondent(s)

(IA No. 195596/2024 - EXEMPTION FROM FILING O.T.

IA No. 177470/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 17-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Ms. Tasneem Ahmadi, Adv.
Mr. Mehmood Pracha, Adv.
Mr. R. H. A. Sikander, AOR
Ms. Mahima Rathi, Adv.
Ms. Pragya Rathi, Adv.
Mr. Mohd. Saleem, Adv.
Mr. Jatin Bhatt, Adv.
Mr. Sanawar, Adv.
Mr. Kshitij Singh, Adv.
Ms. Nujhat Naseem, Adv.

For Respondent(s) Ms. Meghna Mishra, Adv.
Mr. Sheryansh Rathi, Adv.
M/s. Karanjawala & Co., AOR

Mr. Nar Hari Singh, AOR
Mr. Vasudev Sharan Swain, Adv.
Mr. Bhavya Sanwal, Adv.
Mr. Sandeep Deshmukh, Adv.

Mr. Barun Kumar Sinha, Adv.
Mrs. Pratibha Sinha, Adv.
Mr. Sneh Vardhan, Adv.
Mr. Pankaj Kumar Shukla, Adv.
Mr. Rakesh Mudgal, Adv.
Mr. Ritu Raj, Adv.
Mr. Anantha Narayana M.g., AOR

Mr. Sarthak Chaturvedi, Adv.
Mr. Himanshu Shekhar Tripathi, AOR
Mr. Vaibhav Maheshwari, Adv.
Ms. Preeti Singh, Adv.
Mr. Mohit Chaturvedi, Adv.

Caveator-in-person, AOR

Ms. Madhavi Divan, Sr. Adv.
Mr. Vishnu Shankar Jain, AOR
Mr. Shaurya Krishna, Adv.
Ms. Marbiang Khongwir, Adv.
Ms. Aishani Narain, Adv.
Ms. Mani Munjal, Adv.
Mr. Parth Yadav, Adv.

Mr. C. S. Vaidyanathan, Sr. Adv.
Mr. P. V. Yogeswaran, Adv.
Mr. Bhakti Vardhan Singh, AOR
Mr. Gautam Singh, Adv.
Mr. Varun Maheshwari, Adv.

Mr. Prashant Pathan, Adv.
Mr. Ravi Pandey, Adv.
Mr. Shantanu Dubey, Adv.
Mr. Sanjeev Malhotra, AOR

Mr. Pulkit Srivastava, AOR

Mr. Saurabh Ajay Gupta, AOR
Mr. Nishant Bishnoi, Adv.
Ms. Srishti Prabhakar, Adv.
Mr. Ritik Gupta, Adv.

Mr. Sadashiv, AOR
Mr. Fatesh Kumar Sahu, Adv.
Mr. Devendra Kumar Gupta, Adv.
Mr. Nishant Sanjay Kumar Singh, Adv.
Mr. Prashant Andrew Leo, Adv.
Mr. Sachin Agarwal, Adv.
Mr. Suresh Sisodia, Adv.

Ms. Pushpa Gupta, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Preliminary objection has been raised by the learned counsel for the respondents that the impugned judgment passed by the learned single judge would be amenable to an intra court appeal.

Learned counsel appearing for the petitioner prays for ten days to examine the aforesaid aspect.

Re-list in the week commencing 04.11.2024.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR